

PART I



GOVERNMENT OF KERALA

Abstract

AYUSH DEPARTMENT—PERMISSION TO PRACTICE HOMOEOPATHIC SYSTEM OF
MEDICINE IN THE STATE—SANCTION ACCORDED—ORDERS ISSUED

AYUSH (B) DEPARTMENT

G. O. (Rt.) No. 484/2018/AYUSH. *Dated, Thiruvananthapuram, 23rd September 2018.*

- Read:*—(1) Letter No. E/16423/2017/Permission Holders dated 6-6-2018 from the Registrar, Travancore-Cochin Council of Homoeopathic Medicine, Thiruvananthapuram.
- (2) Resolution of the Council of Homoeopathy held on 24-4-2018.

ORDER

In the circumstances reported by the Registrar, Travancore-Cochin Council of Homoeopathic Medicine, Thiruvananthapuram in the letter read as 1st paper above, Government are pleased to accord sanction to the following persons to practice Homoeopathic System of Medicine in the State for the period noted against the names, under section 26(2) of the Homoeopathy Central Council Act, 1973.

<i>Sl. No.</i>	<i>Name</i>	<i>Period for which Permission has been granted</i>
(1)	(2)	(3)
1	Sri C. Ramakrishnan	From 1-1-2017 to 31-12-2018
2	Sri K. K. Thankappan	From 1-1-2017 to 31-12-2018

(1)	(2)	(3)
3	Sri K. Subramaniyan	From 1-1-2018 to 31-12-2019
4	Sri P. Madhavan	From 5-3-2018 to 4-3-2020
5	Sri K. V. Ibrahim	From 28-4-2018 to 27-4-2020

By order of the Governor,

BHOOSHAN, V.,

Additional Secretary.

To

The Registrar, Travancore-Cochin Council of Homoeopathic Medicine,
Thiruvananthapuram.

The persons concerned (through the Registrar, TCMC),
Thiruvananthapuram.

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